

DIVISION BENCH S-5

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/81(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th August, 2021,
10:30 A.M**

Name of the Company	COAL PULSE Vs. KEDARNAATH COMMOTRADE PVT LTD		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

Mr. Hashmat Nabi, Advocate] For the Operational Creditor

ORDER

Ld. Counsel for the Operational Creditor present.

Registry is directed to issue notice for appearance of the Corporate Debtor. Upon receipt of the notice the Corporate Debtor shall have three weeks there after to file reply. Copies of the reply shall be served on the counsel on record of the Financial Creditor.

List this matter on **02/11/2021**.

**Harish Chander Suri
Member (Technical)**

**Rajasekhar V.K.
Member (Judicial)**

vc